

Central Administrative Tribunal  
Principal Bench

2M

OA 862/2000

New Delhi, this the 27th day of May, 2002

Hon'ble Dr. A. Vedavalli, Member (J)  
Hon'ble Shri Govindan S. Tampi, Member (A)

Shri Anand Prakash Verma  
S/o Shri Satya Narain  
R/o H-93, Phase-I  
Ashok Vihar, Delhi-110052.

....Applicant  
(By Shri M. K. Gupta, Advocate)

VERSUS

Union of India : through

1. Secretary  
Ministry of Labour  
Shram Shakti Bhavan  
Rafi Marg  
New Delhi.
2. Central Provident Fund Commissioner  
14, Bhikaji Cama Place  
New Delhi.

... Respondents

(By Shri V. S. R. Krishna, Advocate)

ORDER (Oral)

By Hon'ble Dr. A. Vedavalli, Member (J)

When the matter was taken up for hearing today learned counsel for the applicant Shri M. K. Gupta submitted that the applicant intends to submit a fresh representation to the respondents seeking withdrawal of the impugned orders in this OA. He seeks permission to withdraw this OA with liberty to approach this Tribunal again in case he feels aggrieved by the order to be passed on his representation.

Learned counsel for the respondents Shri V. S. R. Krishna submits that in the event such a

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representation is submitted by the applicant within 4 weeks from today, the same will be considered and disposed of by the respondents within three months from the date of receipt of the representation.

In the above circumstances, the OA is dismissed as withdrawn with liberty to the applicant to file a fresh OA, if so advised, in accordance with law.

(Govindan S. Tampi)  
Member (A)

  
(Dr. A. Vedavalli)  
Member (J)

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